

**In the National Company Law Tribunal, Jaipur**

**CP132/14(1)/ND/2018**

**TA NO. 08/2018**

**UNDER SECTION 14 OF IBC, 2013**

**In the matter of:**

**M/s Hitodi Infrastructure Ltd. .... Applicant/Petitioners**

**Order delivered on 27.09.2018**

**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : Soniya Gupta, Adv.

For Respondent(s) : None appeared.

**ORDER**

Learned AR for the petitioner is present and it is represented by the Learned AR for the petitioner that in compliance with the directions dated 30.08.2018 notice to the Central Government has been duly taken on 04.09.2018. The notice has been served, it is seen upon a perusal of tracking report, on 08.09.2018. However, there is no representation on behalf of the Central Government, RD & ROC in relation to the petition. Heard Learned AR for the petitioner and subject to clarification, if any, order is reserved

Sd—

**(R. Varadharajan)  
Member (Judicial)**